

[डा० बापू कालदास]

उसको मद्दे नजर रखते हुए महाराष्ट्र विधि मण्डल ने दोनों सदनों ने 29 जुलाई, 1984 को एक राय से यह मंजूर कर दिया था कि धारा 371(2) को महाराष्ट्र के लिए अमल में लाया जाय। इस के बाद इस सदन में मैंने स्वयं इससे संबंधित प्रस्ताव भी लाया था कि केन्द्रीय सरकार महाराष्ट्र, विदर्भ मंडल का जो प्रस्ताव है उसको लागू करने के लिए तुरन्त कार्यवाही करे। आज महाराष्ट्र के मुख्य मंत्री उस समय के केन्द्रीय गृह मंत्री थे और उन्होंने यह कहा था कि मेरा मन इसके लिए खुला है, लेकिन मैं आज "हां" या "नहीं" नहीं कहता हूं। इसके बाव इसी सदन में हमारे मित्र श्री विठ्ठल जाधव जी द्वारा एक बिल लाया गया था और उस समय आज के गृह मंत्री श्री पाणिग्रही जी ने कहा था कि हम इसको लागू करने का बहुत जोर से प्रयास कर रहे हैं और उन्होंने आशा की थी कि शायद इसके बारे में हम तुरन्त कुछ कार्यवाही कर सकें। आज तीन साल हो चुके हैं, लेकिन तीन सालों में इसके बारे में कुछ नहीं हुआ। इस कारण अभी मराठवाडा, विदर्भ और कोंकण के लोग 17 तारीख को एक जुलूस निकालकर नागपुर विधान मंडल परमार्थे।

उपसभाध्यक्ष महोदय, जो जनता की आकांक्षा और विकास की भावना है, उसकी परिपूर्ति के लिए इसको अमल में लाने का जो प्रस्ताव विधि मंडलों ने पास किया है, उसको केन्द्र सरकार तुरन्त लागू करे। मैं एक बार फिर कहूंगा कि विकास की आकांक्षाओं को इस ढंग से दबाने से लोगों के मन में जो दुख-दर्द, व्यथा और आक्रोश पैदा होता है, वह किसी-न-किसी रूप में जल उछलकर आता है तब सरकार रास्ता ढूँढ़ना शुरू करती है। अतः यह उछलकर न आए और उसके मन में एक संतोष

हो जाय, इस दृष्टि से विधि मंडल द्वारा पारित जो विधेयक है उसे तुरन्त लागू करने की मांग मैं आपके माध्यम से केन्द्रीय सरकार से करता हूँ। धन्यवाद।

Re: Government's failure to implement the package of benefits for Central Government Doctors

SHRI PARVATHANENI UPENDRA: (Andhra Pradesh): Mr. Vice-Chairman, Sir, there is a lot of unrest among the Central Government doctors because of the non-implementation of the package of benefits announced by the Government. As you are aware, the nine-day old strike was called off on the 29th July and on the 30th July, the Government announced a package of benefits. Though three months have passed, the Government has not implemented many of them. As envisaged in the package, the annual contingency allowance has not been released yet. The only thing they have done is that they have issued orders in regard to promotion of medical officers as senior medical officers. But the rest of the things are all pending. Non-practising allowance given is in slabs and not in percentage. The question of enhancement of retirement age to 60 years for doctors, as is already prevailing in the All-India Institute of Medical Sciences, has to be considered but nothing has been done in this regard. Again, the main demand of three time-bound promotions with a higher starting scale was to be referred to a Committee of Ministers but nothing has so far been done in this respect.

Lastly, the cadre review committee which is at work did not even care to take the views of the doctors' associations. This is very essential. They should also be given an opportunity. I have already brought this to the notice of the hon. Minister for Human Resource Development. I have also written to him I hope Government will implement this package of benefits immediately so that this unrest will end and the doctors will benefit.

THE VICE-CHAIRMAN (SHRI H. LIANUMANTHAPPA): Shri Puttapaga Radhakrishna. He is not here. Dr. H. P. Sharma

Re: Non-operational 'refuse Incineration-cum-power generation plant' of Municipal Corporation of Delhi in Timarpur

DR. H. P. SHARMA (Rajasthan): Mr. Vice-Chairman, Sir, through this special mention I would like to draw the attention of the House and the Ministries concerned about a 20 crore plus Timarpur refuse incineration-cum-power generation plant of the Delhi Municipal Corporation which was slated to be commissioned in March, but after eight months it is still not fully operational. The information given to me is that the plant has so far worked for only 14 days in March, 10 days in April and only 5 days in May. The plant which was supposed to go into full operation last March is still anybody's guess when it will be fully in operation. The reason given is the alleged failure of the Municipal Corporation of Delhi to provide the required garbage.

Sir, the total garbage of Delhi is about 2500 to 3000 tonnes per day. The requirement of the plant is only 300 tonnes a day and yet this inability to provide 300 tonnes out of 3000 tonnes does not speak very highly of the performance of the Delhi Municipal Corporation. Sir, scientifically, it is the most wholesome solution to the garbage disposal. While disposing of the garbage you also generate power through this Timarpur plant. It was supposed to generate 3.75 mw of power every day and out of this 3 mw had to go to the Wazirpur water pumping house. But the position today is that instead of providing the 3 mw power it is taking from DESU the power worth about Rs 20,000 a month

The disturbing fact to me is that no less than six most important organisations were formulating and implementing the plant and they are, the Municipal Corporation of Delhi, Delhi Administration, DESU BHEL, Planning Commission and Commission for Additional Resources of Energy. When the scrutiny has to go

through such highly qualified agencies and even at the end of it you say that you cannot provide 300 tonnes of garbage, there is something basically wrong with the planning. Mr. Vice-Chairman, Sir, it is not a new experimental plant that there might be some problems. There are at least 350 such plants in operation throughout the world. (*Time Bell rings*). I am completing. It is happening right under the nose of the Central Government. We must attend to these problems.

I will just make one last point. This plant was supposed to be a pilot plant for four other similar plants in Bombay, Calcutta, Madras and Kanpur. If we do not make a success of this, the other four plants will not be able to start.

The plant has been implemented by taking a Danish loan of Rs. 18 crores repayable in 20 years. Once you invest such a huge amount, you have to do something about this. Four metropolitan cities are waiting to see the result of this plant.

I will, therefore, request the Government, through this august House, and the agencies concerned to find a solution without any further loss of time

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE—Contd.

Crisis in the Textile Industry affecting cotton growers and handloom and powerloom Weavers and the action taken by Government in the Matter.

SHRI ALADI ARUNA *alias* V. AR-UNACHALAM: Thank you very much for allowing me to complete my speech

The reservation policy for handloom items was firstly mooted by Dr. Anna and Rajaji, former Governor General. They wanted that certain items should be exclusively allotted only for handloom sector. And Shri Prakasam also. When Dr. Anna became the Chief Minister of Tamilnadu, a resolution was passed asking the Centre to adopt the policy of